

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) and (b) The Second interim Report of the Kudal Commission of Inquiry was received on 25-4-85 and is being studied by the Government.

Promotion in CFSI/CBI

1926. SHRI F. M. KHAN. Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that S.S.Os-II and I (Senior Scientific Officers) in the Central Forensic Science Laboratory/CBI have not been given promotions for the last so many years; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Two S.S.O.-I and four S.S.O-Grade-II were promoted to higher posts during the last 4 years.

(b) Does not arise.

Representations from Bangle Traders of Delhi

1827. SHRI SYED AHMAD HASHMI. Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 599 given in the Rajya Sabha on the 21st March, 1985 and state:

(a) whether Government have recently received any representations from the bangle-plastic/glass traders/manufacturers of Delhi;

(b) if so, what are the details thereof; and

(c) what action Government have taken/propose to take on the demands of bangle traders/manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir,

(b) The Association has pleaded for abolition of sales tax on bangles in Delhi.

(c) Earlier the views of neighbouring States viz. Rajasthan, Haryana, Punjab and UP regarding abolition of sales tax on bangles were invited. These States informed that they were not in favour of grant of exemption from Sales Tax on bangles. The matter was therefore considered by the Delhi Administration and in view of the position prevailing in the neighbouring States it was decided that the bangles may not be exempted from the levy of sales tax in isolation.

Dislodging of Ex-Servicemen in the International Airports Authority of India

1828. SHRI BIR BHADRA PRATAP SINGH. Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some officers belonging to the Indian Air Force who are on deputation to the International Airports Authority of India have been pursuing the policy of dislodging ex-servicemen of other forces;

(b) whether the Chairman/Mg. Director also belongs to the Indian Air Force and is pursuing the same policy; and

(c) if the answer to parts (a) & (b) above be in the affirmative what action Government propose to take to protect the interests of non-Air Force ex-servicemen working with the Authority?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT):

(a) No, Sir. A number of ex-servicemen belonging to all the three armed forces are serving in the International Airports Authority of India without any hindrance.

(b) The International Airports Authority of India does not have a post of Managing Director. The Member (Operations), is holding current charge of the office of the Chairman. He is an ex-Air Force Officer permanently absorbed in the service of the International Airports Authority of India. He is also not following a policy of dislodging ex-servicemen of other forces.

(c) Does not arise.